

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
5	21.1.92	<p>I have heard Mr.Pattayak, learned counsel for the petitioner and Mr.Ashok Mohanty, learned Standing Counsel. Petitioner does not want to prosecute this case any further. He prays for withdrawal of the petition with a direction to the appellate authority to dispose of the appeal pending before him. The petitioner is allowed to withdraw his application and the appellate authority is directed to dispose of the appeal within two months according to law. Liberty is given to the petitioner to move this Bench if he feels aggrieved with appellate order.</p> <p style="text-align: center;">F.M</p> <p style="text-align: center;">VICE-CHAIRMAN</p>	